

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 15.01.2002

CP No.24/2001 (OA No.55/1998)

Srinarain Gurjar s/o Shri Sheo Bax r/o Anchi Ka Bas, Gudha Road, Bandikui, last employed on the Post of Guard A-I, under Divisional Operating Manager, Western Railway, Jaipur

..Petitioner

Versus

Arimardan Singh, Divisional Railway Manager, Western Railway, Jaipur Division, Jaipur.

.. Respondent

Mr. Shiv Kumar, counsel for the petitioner

Mr. S.S. Hasan, counsel for the respondent

CORAM:

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

Hon'ble Mr. H.O. Gupta, Member (Administrative)

ORDER

Per Hon'ble Mr. S.K. Agarwal, Member (Judicial)

This Contempt Petition has arisen out of an order passed in OA No.55/98 decided on 6.7.2000.

2. Vide order dated 6.7.2000 in OA No.55/98, this Tribunal held as under:-

"I, therefore, allow this Original Application and direct the respondents to revise the pension of the applicant after verification of the services rendered by the applicant as Gangman on regular basis under PWI Bandikui and



to pay the arrears accordingly with interest @ 12% per annum to the applicant within four months from the date of receipt of a copy of this order. No order as to costs."

3. The learned counsel for the petitioner submits that the non-petitioner has wilfully and deliberately disobeyed the orders of this Tribunal and, therefore, liable for contempt.

4. Reply has been filed and it is stated at Bar while filing copy of the order dated 3.1.2002 that the order of this Tribunal has been complied with.

5. In view of the submissions made before us, we are of the considered opinion that there is no deliberate or wilful disobedience on the part of the non-petitioner. Therefore, this Contempt Petition does not survive and it is dismissed as such. Notices issued are discharged.


(H.O.Gupta)

Member (Administrative)


(S.K.AGARWAL)

Member (Judicial)